

regard to the production of new synthetic drugs and new antibiotics in the I.D.P.L.

(b) Does not arise.

Central Assistance for setting up an Institute for Training Craftsmen in Petro-Chemicals and Chemicals Technology in Gujarat

271. SHRI P. M. MEHTA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether an Institute to train Craftsmen in Petro-chemical and chemical technology will be set up in Gujarat to meet the growing demands in the two sectors;

(b) whether the Gujarat Government have also requested for the co-operation of the Indian Petro-Chemicals Corporation and Indian Oil Corporation in setting up this Institute; and

(c) whether Central Government have agreed to help the State Government in setting up this Institute?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) to (c). A Committee appointed by the Government of Gujarat in September, 1972, to suggest steps needed for meeting the shortage of skilled manpower specifically required for the petro-chemical industry in the State, *inter alia*, recommended the establishment of a special training institution at Baroda. The recommendation to establish such an institute is under consideration of the State Government.

The State Government have taken up the question with the Indian Petro-chemicals Corporation and Indian Oil Corporation and other concerned interests for further discussions on raising the necessary financial resources and cooperation for implementing the project.

The State Government have not approached the Central Government for any concrete assistance in this regard.

Supply of Kerosene to Mysore State

272. SHRI D. B. CHANDRA GOWDA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether after Kerosene had been rationed, the State Government of Mysore had the responsibility of supplying the minimum requirements to the people;

(b) whether Government of Mysore have approached Central Government for sufficient supply of Kerosene Oil to the State to enable the State; and

(c) if so, the reaction of Central Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) Reductions made in the past few months until June 1973 in the State-wise kerosene allocations were invariably intimated to the State Governments who were requested to ensure the equitable distribution of available supplies to genuine consumers.

(b) Yes, Sir.

(c) Affective from 1st July, 1973 State-wise allocations of Kerosene Oil have been fully restored.

Relaxation of M.R.T.P. Act

273. SHRI C. JANARDHANAN: Will the Minister of LAW, Justice AND COMPANY AFFAIRS be pleased to state:

(a) whether there is a proposal to relax the Monopolies Restrictive Trade Practices Act to permit the existing cement companies to expand their production capacities and to set up new ones; and